

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**  
**COMPANY APPEAL (AT) No.213 of 2017**

**In the matter of:**

Archer Power System Pvt LTd

Appellant

Vs

Cascade Energy Pvt Ltd & 4 others

Respondent

Mr. Rana Mukherjee, Sr. Advocate, Mr. Goutham Shivshankar, Ms Daisy Hinnah, Ms Kanika Sharma, Advocates for appellant.

And

**COMPANY APPEAL (AT) No.296 of 2017**

**In the matter of:**

Archer Power System Pvt LTd

Appellant

Vs

Cascade Energy Pvt Ltd & 4 others

Respondent

Mr. Rana Mukherjee, Sr. Advocate, Mr. Goutham Shivshankar, Ms Daisy Hinnah, Ms Kanika Sharma, Advocates for appellant.

Mr. Nithin savavanan, Avunima Singh, Mr. Shivam Tandon, Advocates for Respondent.

**ORDER**

**11.02.2020-** Heard learned counsel for the appellant in Company Appeal (AT) No.296/2017. Learned counsel for the Respondent seeks time on the ground that the mother of the arguing counsel has suffered major heart attack. Prayer allowed. List the matter for hearing on **27.2.2020**. It is made clear that no further adjournment will be granted on any ground.

**(Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr.Ashok Kumar Mishra)**  
**Member (Technical)**

Bm/kam